

Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)

Dated : 28th August, 2012

Appeal No. 124 of 2012

Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson
Hon'ble Mr. Rakesh Nath, Technical Member

Indian Oil Corporation Ltd. ...Appellant (s)

Versus

Gujarat Electricity Regulatory Commission & Ors. ...Respondent(s)

Counsel for the Appellant(s): Ms. Mona Aneja
Counsel for the Respondent(s): Ms. Swapna Seshadri

ORDER

It is submitted by the learned counsel for the Appellant that all the Respondents have been served and affidavit of service has been filed.

Ms. Swapna Seshadri, the learned counsel appearing for Respondent Nos. 2 to 4 seeks some time to file the reply. Accordingly, she is permitted to file the same on or before 19.09.2012 after serving copy on the other side.

Post the matter for hearing on **03.10.2012**. In the meantime, Rejoinder, if any, be filed after serving copy on the other side.

(Rakesh Nath)
Technical Member
ts/vs

(Justice M. Karpaga Vinayagam)
Chairperson